

(b) whether foreign missionaries (English or American) are working in the North East Frontier Agency; and

(c) if so, how many of them are there?

The Prime Minister (Shri Jawaharlal Nehru): (a) Yes.

(b) and (c). No.

POWER ALCOHOL FOR TETRA ETHYL LEAD

*1373. Shri Sahu Singh: (a) Will the Minister of Works, Housing and Supply be pleased to refer to the reply to starred question No. 965 asked on the 2nd September, 1953 and state since when the question of substituting power alcohol for Tetra Ethyl Lead has been engaging the attention of Government?

(b) Has any decision been taken and if so, what?

(c) What amount of power alcohol will be required to meet the entire need of mixing it with petrol for internal consumption?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) Since early this year.

(b) No decision has yet been taken.

(c) If Power Alcohol is to be used as a substitute for Tetra Ethyl Lead, 14 to 15 million gallons will be needed.

EXPORT OF ORE

*1373-A. Pandit Lingaraj Misra: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it has been represented to Government on behalf of Orissa Chamber of Commerce that by allotting all wagons for mineral ore traffic to only a few middle men exporters and none to the mine-owners and the producers, the latter are put to great disadvantage and have to yield to the dictation of the middle men exporters as to the price and the quantity of mineral ore exported out of the country;

(b) whether this representation has received due consideration by Government; and

(c) if so, with what result?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). Yes.

(c) In the policy for the export of manganese and iron ores announced by Government in their Press Note, dated the 2nd September, 1952, specific provision has been made for the entry of such mine-owners in the export trade as are not eligible for export allotments on the basis of past exports. The procedure for allotment of railway wagons has also been rationalised and mine-owners holding export quotas will be able to secure transport facilities on the same basis as established exporters.

REHABILITATION OF BHIL FAMILIES

*1374. Shri Bheekha Bhai: (a) Will the Minister of Rehabilitation be pleased to refer to the reply given to unstarred question No. 1447 asked on 15th May, 1953 and state what steps have since been taken for rehabilitating the three hundred Bhil families?

(b) When will they be permanently rehabilitated?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) The possibility of settling some Bhil families on land in Madhya Bharat is being explored.

(b) As soon as land becomes available.

PILOT PROJECTS

*1375. Shri C. Bhatt: Will the Minister of Planning be pleased to state:

(a) whether Pilot Projects in selected villages have been taken up anywhere in India to teach the use of local building materials under the Community Project Schemes;

(b) whether any research work has been taken up in respect of basic building materials, such as bricks, tiles etc.;

(c) if the answers to parts (a) and (b) above be in the affirmative, in how many villages and in what districts; and

(d) if not, the reasons therefor?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) to (d). The question of promoting low-cost housing in rural areas is under consideration.

HAND-POUNDED RICE

*1375-A. **Shri Jhulan Sinha:** Will the Minister of Commerce and Industry be pleased to state:

(a) the action that has been taken or is proposed to be taken to implement the Resolution of the All India Khadi and Village Industries Board with regard to the encouragement of hand-pounded rice;

(b) whether there is any State where there has been any ban of the milling of rice and wheat; and

(c) whether there is any arrangement on behalf of the All-India Khadi and Village Industries Board in Delhi for supply of hand-pounded rice and wheat to consumers?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) The matter is under consideration.

(b) There is no ban on the milling of rice in any State in India. However, no new rice mills can be set up except of the sheller type.

In regard to wheat, there is no ban whatsoever, so far as imported wheat is concerned; but indigenous wheat is not allowed to be converted into *media*.

(c) No.

TILAIYA DAM

*1376. **Shri Nageshwar Prasad Sinha:**

(a) Will the Minister of Irrigation and Power be pleased to state whether there is any truth in the news that a portion of the Tilaiya Dam has been washed away on account of heavy rains?

(b) How many villages were submerged by the Tilaiya Dam during the last three months?

(c) How many families have been displaced during the last three months?

(d) Have they been rehabilitated?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) No, Sir. The Tilaiya Dam is perfectly safe and intact.

(b) Four.

(c) The number of families displaced during the last three months is not readily available.

(d) All affected persons were paid cash compensation including shifting charges. Only three families have accepted houses built by the D.V.C. Others have refused to do so.

DISPLACED LAND OWNERS

*1377. **Dr. Amin:** (a) Will the Minister of Rehabilitation be pleased to state what is the total acreage of land left by displaced owners of agricultural land from Sind in Pakistan?

(b) What is the number of such land owners?

(c) How many of them have been allotted agricultural land on the basis of allotment of land made to the displaced land owners from West Punjab?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) Information regarding total acreage is not available. Acreage claimed by displaced persons is nearly 25 lakh acres.